©
Government of
Kerala
കേരള സർക്കാർ
2008

Reg. No. രജി. നമ്പർ
KL/TV(N)/12/2006-2008

KERALA GAZETTE
കേരള ഗസററ്

PUBLISHED BY AUTHORITY
ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

Vol. LIII
വാല്യം 53

THIRUVANANTHAPURAM, TUESDAY
തിരുവനന്തപുരം, ചൊവ്വ

27th May 2008
2008 മേയ് 27

6th Jyaishta 1930
1930 ജ്യേഷ്ഠം 6

No. 22
നമ്പർ

PART IV

Private Advertisements and Miscellaneous Notifications

Before the Honourable District Court,
Thiruvananthapuram

O. P. (G & W) No. 112/2008

Petitioner :—

Smt. Aysha Beevi, aged 43 years,
w/o (Late) Mohammed Yoosuf, former
resident of T. C. No. 46/443,
Kaithavilakom Veedu, Beemapalli,
Thiruvananthapuram now residing at
T. C. No. 70/940, Puthuval Purayidom,
Beemapalli, Thiruvananthapuram Taluk,
Thiruvananthapuram District.

Counter Petitioner :—Nil.

Whereas the petitioner has filed OP (G & W) No. 112/2008, before this Hon'ble Court, praying that he be declared as guardian of her minor children A.Tansila Beevi and Ibrahim, for the permission to alienate minors share over the said 40.827 cents (16.51 Ares) of land and all other things attached thereto in Sy. No. 824/4 of Manacaud Village and whereas the case is posted to 21-6-2008, it is hereby notified that any person having objection to the said application should appear before this Court at 11 a. m. on the said day and file objection, failing which the application would be allowed as if there is no objection.

S. WILLIAMS,
Thiruvananthapuram. *Petitioner's Advocate.*

Before the Honourable Munisiff's Court,
Muvattupuzha

O. P. (SUCC.) No. 3/2008

Petitioners :

1. Shyla Remesh, aged 42 years, w/o late Remesh Krishnan, Myaltharayil House, Kalloorkadu Kara, Kalloorkadu Village, Muvattupuzha Taluk.
2. Remya Remesh, aged 21 years, d/o late Remesh Krishnan, Myaltharayil House, Kalloorkadu Kara, Kalloorkadu Village, Muvattupuzha Taluk.
3. Renjith Remesh, aged 19 years, s/o late Remesh Krishnan, Myaltharayil House, Kalloorkadu Kara, Kalloorkadu Village, Muvattupuzha Taluk.

Respondent :—Nil.

To whomsoever it may Concern:

The above named petitioners have applied for the grant of Succession Certificate to the effect that they are the legal heirs of late Sri Remesh Krishnan, Myaltharayil House, Kalloorkadu Kara, Kalloorkadu Village, Muvattupuzha Taluk and is entitled to withdraw amount of Rs. 1,79,476 with interest which is having S. B. Account No. TSB 223 of Sub Treasury, Kalloorkadu.

It is hereby informed that those who have any objection in this matter may appear before this Court on 4-7-2008 at 11 a.m. in person or through Pleader or in default, the Succession Certificate will be issued in favour of the petitioners.

Dated this the 10th day of April 2008.

ABRAHAM JOSEPH,
Advocate.

ബഹുമാനപ്പെട്ട പെരുമ്പാവൂർ മുൻസിഫ് കോടതി മുമ്പാകെ

O. P. (SUCCESSION) No. 1/2008

ഹർജിക്കാർ :

1. പെരുമ്പാവൂർ വില്ലേജ് ടി കരയിൽ ബുസ്താൻ വീട്ടിൽ മക്കി മകൻ മൂസ്സ.
2. ടിയിൽ മക്കി മകൻ നസ്സീറിനുവേണ്ടി മുക്ത്യാർ ഏജന്റ് ടിയിൽ മക്കി മകൻ സലിം.
3. ടിയിൽ മക്കി മകൻ സലിം.
4. ടിയിൽ മക്കി മകൻ ഹാരീസ്.
5. ടിയിൽ മക്കി മകൻ അഷ്റഫ്.

എതിർകക്ഷി :—ഇല്ല.

സകലമാനപേരെയും തെര്യപ്പെടുത്തുന്നത്.

മേൽ നമ്പർ ഹർജിയിൽ ഹർജിക്കാരുടെ പിതാവ് മരിച്ചു പോയ മക്കിക്ക് വിവിധ കമ്പനികളിൽ ഉള്ള ഷെയറുകൾ, ബാങ്ക് അക്കൗണ്ടിലുള്ള നിക്ഷേപങ്ങൾ എന്നിവയെ സംബന്ധിച്ച് ഹർജിക്കാർക്ക് സക്സഷൻ സർട്ടിഫിക്കറ്റ് ലഭിക്കുന്നതിനായി ബോധിപ്പിച്ചിട്ടുള്ള മേൽ നമ്പർ ഹർജിയിൽ ആർക്കെങ്കിലും എതിർപ്പോ താല്പര്യമോ ഉണ്ടെങ്കിൽ ടി ഹർജിയുടെ വിചാരണ തീയതിയായ 3-6-2008-ാം തീയതി പകൽ 11 മണിക്ക് ബഹു. കോടതിയിൽ ഹാജരായി വിവരം ബോധിപ്പിച്ചുകൊള്ളേണ്ടതാണ്.

പെരുമ്പാവൂർ,
8-4-2008.

പി. റ്റി. ഗീവർഗീസ്,
ഹർജിക്കാർഭാഗം അഡ്വക്കേറ്റ്.